

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:2087

ANSWERED ON:02.12.2009

COMPLAINTS ON THE WORKING OF 15 FLAGSHIP PROGRAMMES

Bapurao Shri Khatgaonkar Patil Bhaskarrao; Das Gupta Shri Gurudas; Gaikwad Shri Eknath Mahadeo; Tarai Shri Bibhu Prasad; Yaskhi Shri Madhu Goud

Will the Minister of PLANNING be pleased to state:

- (a) whether the Union Government has received a number of complaints on the working/efficacy of the Centre's 15 flagship programmes and schemes from the various parts of the country;
- (b) if so, the details thereof, Scheme-wise and State-wise; and
- (c) the corrective measures taken/proposed to be taken by the government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIV. NARAYANASAMY)

(a) to (c): There have been some complaints regarding implementation of schemes like NREGS, PMGSY and IAY. The complaints received in the Ministry of Rural Development are immediately brought to the notice of concerned State Governments/UTs for necessary action and corrective measures. The Ministry of Rural Development has adopted a five pronged strategy comprising (i) creation of awareness about the schemes, (ii) people's partnership (iii) transparency, (iv) accountability and (v) vigilance and monitoring of rural development programmes for effective implementation.

The State wise releases of funds as well as monitoring of their utilization by each State, is undertaken by the respective Central Government Ministries / Departments implementing these schemes. The Central Ministries / Departments outline modalities clearly for implementation of these programmes in the policy guidelines. The responsibility of proper implementation lies with Central Ministries / State Governments. The states also provide utilization certificates from time to time and other reports, as may be prescribed based on which further release of funds is made. The Comptroller and Auditor General has the constitutional responsibility to audit the utilization of funds and report any misuse / diversion of funds to the Parliament / State Legislatures.